

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,

Nauroji Nagar, New Delhi- 110029

Ph: 011-26189709 Fax: 011-20904365

Petition No. 187/TT/2024

Date: 29.8.2024

To,

Shri Moh. Mohsin,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2024 for “Provision of SPARE ICTs” in Eastern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries within two weeks:

- a) Details of shifting of the all five ICTs along with its book value.
- b) Whether the subject transmission asset was a part of the Associated Transmission System (ATS) or System Strengthening
- c) Submit detail of works against which additional capital expenditure has been claimed for FY 2019-24 along with justification as per the following format for all the Assets.

Asset No.	Head wise /Party wise	Particulars	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge (year-wise)				Reversal (year-wise)				Additional Liability Recognized				Outstanding Liability as on 31.3.2019		
					2019-24 period				2019-24 Period				2024-29 Period						
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2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Law)